

FIR No.415/15  
PS:Kotwali  
U/s:395/397/365/201/412120B/34 IPC  
& 25/54/59 Arms Act  
State Vs. Sunil Rathore

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.  
SI Satish Kumar of PS Kotwali.  
Sh. Harsh Vardhan Sharma, Advocate for applicant/ accused.

Reply of bail application already filed. Copy thereof stated to be supplied to Id. Counsel of applicant electronically.

Record shows that vide order dated 22.05.2021, report was called from Jail Superintendent regarding custody certificate and conduct report of applicant/accused for today. However, said report is not received till date.

**Let the report of concerned Jail Superintendent be called on the following points:-**

1. Nominal Roll of applicant/ accused; and
2. A certificate regarding conduct of applicant/ accused during his custody period so far.

**Copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for necessary compliance.**

Put up on 01.06.2021 for arguments on the bail application.

VIDYA  
PRAKASH  
(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

Digitally signed  
by VIDYA  
PRAKASH  
Date: 2021.05.28  
15:52:29 +0530

FIR No.43/18  
PS:Sadar Bazar  
U/s:302/120B/34 IPC  
State Vs. Sakir Ali

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, ld. Addl. PP for the State.  
IO/Inspector Pawan Kumar.  
None for applicant/ accused despite repeated calls.

Reply of bail application already filed. Copy thereof stated to be supplied to ld. Counsel of applicant electronically.

Ld. Addl. PP, on instructions IO, has pointed out that another similar bail application of present applicant/accused was listed before this Court yesterday and same was adjourned to 01.06.2021.

In the interest of justice, no adverse order is being passed against applicant/accused for today.

The present bail application is directed to be listed with said other bail application for **01.06.2021**.

VIDYA PRAKASH  
Digitally signed by  
VIDYA PRAKASH  
Date: 2021.05.28  
15:52:36 +0530

(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

FIR No.128/19  
PS:Civil Lines  
U/s:307 IPC & 25/27/54 Arms Act  
State Vs. Lalit

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, ld. Addl. PP for the State.  
IO/SI Praveen Kumar.  
None for applicant/ accused despite repeated calls.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

In the interest of justice, no adverse order is being passed against applicant/accused for today.

Record shows that TCR was summoned vide last order dated 24.05.2021 but it is informed that TCR has not been received for today.

**Let TCR be called through robkar for next date in terms of last order dated 24.05.2021.**

Put up on 04.06.2021 for arguments on the bail application.

VIDYA  
PRAKASH

Digitally signed  
by VIDYA  
PRAKASH  
Date: 2021.05.28  
15:52:42 +0530

(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

FIR No.208/18  
PS:Subzi Mandi  
U/s:307/506/34 IPC  
State Vs. Sonu @ Panchu @ Langda

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, ld. Addl. PP for the State.  
None is present on behalf of IO/SHO.  
None for applicant/ accused despite repeated calls.

Reply of bail application already filed. Copy thereof sated to be supplied to ld. Counsel of applicant electronically.

Record shows that vide order dated 22.05.2021, report was called from Jail Superintendent regarding custody certificate and conduct report of applicant/accused for today. However, said report is not received till date.

**Let the report of concerned Jail Superintendent be called on the following points:-**

1. Nominal Roll of applicant/ accused; and
2. A certificate regarding conduct of applicant/ accused during his custody period so far.

**Copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for necessary compliance.**

Put up on 04.06.2021 for arguments on the bail application.

VIDYA  
PRAKASH  
(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

Digitally signed by  
VIDYA PRAKASH  
Date: 2021.05.28  
15:52:49 +0530

Bail Application No.791  
FIR No.391/14  
PS:Kashmere Gate  
U/s:392/394/395/412/224/511/34 IPC  
State Vs. Subhash Singh

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.  
IO/SI Sandeep Yadav.  
LAC Sh. Kamlesh, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Record shows that vide order dated 18.05.2021, report was called from Jail Superintendent regarding period of custody, nominal roll as well as Jail Conduct of the applicant/accused for today. However, said report is not received till date.

**Let the report of concerned Jail Superintendent be called on the following points:-**

1. Nominal Roll of applicant/ accused; and
2. A certificate regarding period of custody and conduct of applicant/ accused during his custody period so far.

**Copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for necessary compliance.**

Put up on 04.06.2021 for arguments on the bail application.

VIDYA  
PRAKASH

Digitally signed by  
VIDYA PRAKASH  
Date: 2021.05.28  
15:52:55 +0530

(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

FIR No.415/15  
PS:Kotwali  
U/s:395/397/365/120B/412 IPC  
& 25/54/59 Arms Act  
State Vs. Sanjeev

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, ld. Addl. PP for the State.  
SI Satish Kumar of PS Kotwali.  
Sh. Ashish Verma, Advocate for applicant/ accused.

Additional reply of bail application filed. Copy thereof supplied to ld. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

After addressing brief arguments, counsel of applicant/ accused states at Bar that he wants to withdraw the present bail application with liberty to file fresh before appropriate forum at appropriate stage.

In view of above-said facts and circumstances, and the submissions made by counsel of applicant/ accused, the present application is dismissed as withdrawn, with liberty as prayed.

Copy of this order be given dasti to both the sides electronically, as per rules.

VIDYA  
PRAKASH  
Digitally signed  
by VIDYA  
PRAKASH  
Date: 2021.05.28  
15:53:00 +0530

(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

FIR No.300/19  
PS:Subzi Mandi  
U/s:323/354/354A & 10 POCSO Act  
State Vs. Anurag Sharma

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.  
None is present on behalf of IO/SHO.  
None for applicant/ accused despite repeated calls.

Reply of bail application filed.

Report dated 26.05.2021 from Jail Authority has been received in terms of last order.

The offences involved in the present case includes offences u/s 354/354A IPC & Section 10 of POCSO Act.

**Hence, issue notice of the present bail application to the victim through IO, with direction to IO to provide link of the Court to victim for next date. IO is directed to file the service report of said notice before the Court on or before next date.**

Put up on 04.06.2021 for arguments on the bail application before concerned Court.

VIDYA  
PRAKASH

Digitally signed  
by VIDYA  
PRAKASH  
Date: 2021.05.28  
15:53:06 +0530

(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

FIR No.29/19  
PS:Crime Branch  
U/s:21/29 NDPS Act  
State Vs. Vinay

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.  
None is present on behalf of IO/SHO.  
Sh.Amit Kumar Rohela, Advocate for applicant/ accused.

Neither IO has joined the hearing nor any reply to the bail application filed in this bail matter.

**Issue notice to concerned IO with direction to file detailed reply of bail application by next date and to join the hearing through VC on the next date.**

In the meantime, Id. Counsel of applicant/accused is allowed to file affidavit of Parokar of applicant/accused and vakalatnama in his favour alongwith requisite undertaking on record through electronic means.

At request, put up on 02.06.2021 for consideration of the bail application.

VIDYA  
PRAKASH  
Digitally signed  
by VIDYA  
PRAKASH  
Date: 2021.05.28  
15:53:11 +0530

(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

FIR No.147/19  
PS:Wazirabad  
U/s:308/325/302/120B/34 IPC  
State Vs. Netrapal & Ors.

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused Netrapal.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.  
IO/SI Praveen Kumar.  
Sh. Ashok Kumar Mishra, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to Id. Counsel of applicant electronically.

A bare perusal of bail reply would show that same is totally silent as regards the previous involvement of applicant in any other criminal case. List of previous involvement, if any of applicant/accused is also not filed with bail reply.

Hence, IO is directed to file additional reply stating therein as to whether or not there is any previous involvement of applicant/accused in any other criminal case, by next date of hearing.

**In the meantime, report of concerned Jail Superintendent be also called on the following points:-**

1. Nominal Roll of applicant/ accused; and
2. A certificate regarding conduct of applicant/ accused during his custody period so far.

**Copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for necessary compliance.**

Put up on 31.05.2021 for arguments on the bail application.

VIDYA  
PRAKAS

Digitally signed  
by VIDYA  
PRAKASH

(Vidya Prakash)

ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

FIR No.147/19  
PS:Wazirabad  
308/325/302/120B/34 IPC  
State Vs. Himanshu & Ors.

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused- Himanshu.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.  
IO/SI Praveen Kumar.  
Sh. Ashok Kumar Mishra, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to Id. Counsel of applicant electronically.

A bare perusal of bail reply would show that same is totally silent as regards the previous involvement of applicant in any other criminal case. List of previous involvement, if any of applicant/accused is also not filed with bail reply.

Hence, IO is directed to file additional reply stating therein as to whether or not there is any previous involvement of applicant/accused in any other criminal case, by next date of hearing.

**In the meantime, report of concerned Jail Superintendent be also called on the following points:-**

1. Nominal Roll of applicant/ accused; and
2. A certificate regarding conduct of applicant/ accused during his custody period so far.

**Copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for necessary compliance.**

Put up on 31.05.2021 for arguments on the bail application.

VIDYA  
PRAKASH  
(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

Digitally signed by  
VIDYA PRAKASH  
Date: 2021.05.28  
15:53:25 +0530

FIR No.168/20  
PS:Gulabi Bagh  
U/s:307/186/353/332/225/147/148/149/427 IPC  
& 25/54/59 Arms Act  
State Vs. Adhir

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.  
None is present on behalf of IO/SHO  
Sh. Parveen Asiwal, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

After addressing brief arguments, counsel of applicant/ accused states at Bar that he wants to withdraw the present bail application with liberty to file fresh before appropriate forum at appropriate stage.

In view of above-said facts and circumstances, and the submissions made by counsel of applicant/ accused, the present application is dismissed as withdrawn, with liberty as prayed.

Copy of this order be given dasti to both the sides electronically, as per rules.

VIDYA  
PRAKASH

Digitally signed by  
VIDYA PRAKASH  
Date: 2021.05.28  
15:53:33 +0530

(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

FIR No.364/14  
PS:Sadar Bazar  
U/s:302 IPC  
State Vs. Mohd. Kadir

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.  
SI Vijay Kumar of PS Sadar Bazar.  
LAC Sh. Sandeep, Advocate for applicant/ accused.

Reply of bail application alongwith list of previous involvement filed. Copy thereof be supplied to Id. Counsel of applicant electronically.

**Let the report of concerned Jail Superintendent be called on the following points:-**

1. Nominal Roll of applicant/ accused; and
2. A certificate regarding conduct of applicant/ accused during his custody period so far.

**Copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for necessary compliance.**

Put up on 02.06.2021 for arguments on the bail application.

VIDYA  
PRAKASH  
(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

Digitally signed by  
VIDYA PRAKASH  
Date: 2021.05.28  
15:53:49 +0530

FIR No.240/18  
PS:Timarpur  
U/s:302/201/120B/34 IPC  
State Vs. Nitin Chhabra

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.  
SI Lalit Chauhan of PS Timarpur.  
Sh. Anil Kumar Kamboj, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to Id. Counsel of applicant electronically.

A bare perusal of bail reply would show that same is totally silent as regards the previous involvement of applicant in any other criminal case. List of previous involvement, if any of applicant/accused is also not filed with bail reply.

Hence, IO is directed to file additional reply stating therein as to whether or not there is any previous involvement of applicant/accused in any other criminal case, by next date of hearing.

**In the meantime, report of concerned Jail Superintendent be also called on the following points:-**

1. Nominal Roll of applicant/ accused; and
2. A certificate regarding conduct of applicant/ accused during his custody period so far.

**Copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for necessary compliance.**

Put up on 31.05.2021 for arguments on the bail application.

VIDYA  
PRAKASH  
(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

Digitally signed  
by VIDYA  
PRAKASH  
Date: 2021.05.28  
15:53:56 +0530

FIR No.224/15  
PS:Timarpur  
U/s:302/34 IPC  
State Vs. Gurcharan Singh

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.  
None is present on behalf of IO/SHO.  
LAC Sh. Krishan Mohan, Advocate for applicant/ accused.

Reply of bail application alongwith list of previous involvement filed. Copy thereof be supplied to Id. Counsel of applicant electronically.

**Let report of concerned Jail Superintendent be also called on the following points:-**

1. Nominal Roll of applicant/ accused; and
2. A certificate regarding conduct of applicant/ accused during his custody period so far.

**Copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for necessary compliance.**

Put up on 01.06.2021 for arguments on the bail application.

VIDYA  
PRAKASH

Digitally signed  
by VIDYA  
PRAKASH  
Date: 2021.05.28  
15:54:02 +0530

(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

FIR No. Not known  
PS: Burari  
U/s: Not known  
State Vs. Neeraj Singh

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 438 Cr.PC for grant of transit anticipatory bail moved on behalf of applicant.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/SI Satender.  
Sh. Abishek Dobhal, Advocate for applicant.

Reply of bail application already filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

After addressing brief arguments, counsel of applicant states at Bar that he wants to withdraw the present bail application with liberty to file fresh before appropriate forum at appropriate stage.

In view of above-said facts and circumstances, and the submissions made by counsel of applicant, the present application is dismissed as withdrawn, with liberty as prayed.

Copy of this order be given dasti to both the sides electronically, as per rules.

VIDYA  
PRAKASH

Digitally signed  
by VIDYA  
PRAKASH  
Date: 2021.05.28  
15:54:08 +0530

(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

FIR No. Not Known  
PS: Burari  
U/s: Not known  
State Vs. Archanba Pawar

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 438 Cr.PC for grant of transit anticipatory bail moved on behalf of applicant.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/SI Satender.  
Sh. Abishek Dobhal, Advocate for applicant.

Reply of bail application already filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

After addressing brief arguments, counsel of applicant states at Bar that he wants to withdraw the present bail application with liberty to file fresh before appropriate forum at appropriate stage.

In view of above-said facts and circumstances, and the submissions made by counsel of applicant, the present application is dismissed as withdrawn, with liberty as prayed.

Copy of this order be given dasti to both the sides electronically, as per rules.

VIDYA  
PRAKASH

Digitally signed  
by VIDYA  
PRAKASH  
Date: 2021.05.28  
15:54:19 +0530

(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

Bail Application No. 1030/2021  
FIR No. 370/20  
PS: Subzi Mandi  
U/s: 420/34 IPC  
State Vs. Raman Bhutani

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 438 Cr.PC for grant of anticipatory bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
None is present on behalf of IO/SHO.  
Sh. Sahil Puri, Advocate for the complainant.  
Sh. Ankit Gupta, Advocate for applicant/ accused.

Copy of settlement deed dated 23.04.2021 has been submitted at the dedicated e-mail and same has been placed on record.

Ld. Addl. PP submits that she has not received copy of bail application and reply of this matter. Moreover, IO has failed to join the hearing through VC today.

**Issue notice to SHO PS Subzi Mandi with direction to make necessary enquiry regarding factum of settlement, if any, arrived between the parties and to file detailed status report before the Court on the next date. He be also directed to ensure that IO joins the hearing of the present bail matter on the next date through VC.**

**Interim order, if any, to continue till next date of hearing.**

Put up on 10.06.2021.

Digitally signed  
by VIDYA  
PRAKASH  
Date:  
2021.05.28  
15:54:26  
+0530

(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

**Bail Application No.1143**  
**FIR No. 96/21**  
**PS: Kotwali**  
**(Investigated by Crime Branch)**  
**U/s:**  
**147/148/149/152/186/269/279/353/332/307/308/395/397/427/188/120-B/34**  
**IPC & 25/27/54/59 Arms Act & 3 PDPP Act and 30 AMASR Act**  
**State Vs. Maninder Singh @ Moni**

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/Inspector Pankaj Arora, Spl. Investigation Unit-I, Crime Branch, Delhi.  
Sh. Jasdeep Dhillion, Advocate for applicant/ accused.

Compliance report in terms of direction issued to IO vide last order dated 21.05.2021 filed. Copy of thereof be supplied to ld Counsel of applicant electronically.

Ld. Counsel of applicant/accused seeks adjournment in this matter, which is allowed in the interest of justice.

On request, put up on 01.06.2021 for arguments on the bail application.

**VIDYA**  
**PRAKASH**  
(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

Digitally signed by  
VIDYA PRAKASH  
Date: 2021.05.28  
15:54:31 +0530

Bail Application No.2403  
FIR No. 86/21  
PS: Civil Lines  
U/s: 380/457/411/34 IPC  
State Vs. Naseem

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
None is present on behalf of IO/SHO.  
Sh. Sunil Tomar, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

Part arguments heard on the application. Record perused.

During the course of arguments, ld. Counsel of applicant/accused has submitted that wife of applicant/accused is in family way. However, he seeks time to file copies of relevant documents in support of said submission on record.

At request, ld. Counsel of applicant/accused is allowed to submit copies of relevant documents in this regard at the concerned dedicated e-mail positively by tomorrow and he is also directed to supply copies thereof to IO/SHO concerned. On being so done, SHO/IO shall get the said documents verified and detailed status report shall be filed by next date of hearing.

**Issue notice to SHO concerned with direction to get the residential address of applicant/accused verified and to verify the family status of applicant/accused and to submit the report in this regard on the next date.**

Put up on 02.06.2021 for further arguments on the bail application.

VIDYA  
PRAKASH  
(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

Digitally signed by VIDYA  
PRAKASH  
Date: 2021.05.28  
15:54:36 +0530

Bail Application No.1295/21  
FIR No. 415/15  
PS: Kotwali  
U/s:395/412/365/120 B IPC & 25/54/59 Arms Act  
State Vs. Maan Singh

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail of 90 days moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
SI Satish of PS Kotwali.  
Sh. Gaurav Singhal, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Record shows that vide order dated 18.05.2021, report was called from Jail Superintendent regarding period of custody, nominal roll as well as Jail Conduct of the applicant/accused for today. However, said report is not received till date.

**Let the report of concerned Jail Superintendent be called on the following points:-**

1. Nominal Roll of applicant/ accused; and
2. A certificate regarding period of custody and conduct of applicant/ accused during his custody period so far.

**Copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for necessary compliance.**

Put up on 02.06.2021 for arguments on the bail application.

**VIDYA**  
**PRAKASH**

Digitally signed by  
VIDYA PRAKASH  
Date: 2021.05.28  
15:54:42 +0530

(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

Bail Application No.1296/21

FIR No.415/15

PS: Kotwali

U/s: 395/412/365/120 B IPC & 25/54/59 Arms Act  
State Vs. Lalit @ Babloo @ Nepali

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail of 90 days moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
SI Satish of PS Kotwali.  
Sh. Gaurav Singhal, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Record shows that vide order dated 18.05.2021, report was called from Jail Superintendent regarding period of custody, nominal roll as well as Jail Conduct of the applicant/accused for today. However, said report is not received till date.

**Let the report of concerned Jail Superintendent be called on the following points:-**

1. Nominal Roll of applicant/ accused; and
2. A certificate regarding period of custody and conduct of applicant/ accused during his custody period so far.

**Copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for necessary compliance.**

Put up on 02.06.2021 for arguments on the bail application.

VIDYA  
PRAKASH

Digitally signed  
by VIDYA  
PRAKASH  
Date: 2021.05.28  
15:54:51 +0530

(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

Bail Application No.2350  
FIR No.698/21  
PS: Kotwali  
U/s: 363/370/120 B IPC  
State Vs. Nisha Khan

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
SI Satish Kumar of PS Kotwali.  
Sh. Gaurav Singhal, Advocate for applicant/ accused.

Reply of bail application already filed. Copy thereof already supplied to ld. Counsel of applicant electronically.

Having heard the submissions made on behalf of both the sides.

Keeping in view of the facts and circumstances, **report of concerned Jail Superintendent be called on the following points:-**

1. Nominal Roll of applicant/ accused; and
2. A certificate regarding period of custody and conduct of applicant/ accused during his custody period so far.

**Copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for necessary compliance.**

Put up on 02.06.2021 for arguments on the bail application.

VIDYA  
PRAKASH

Digitally signed by  
VIDYA PRAKASH  
Date: 2021.05.28  
15:54:57 +0530

(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

Bail Application No.2266  
FIR No. 126/21  
PS: Burari  
U/s: 376/506 IPC  
State Vs. Vikas

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/WSI Seema Chaudhary.  
Sh. Anil Kumar, Advocate for applicant/ accused.

Reply of bail application already filed. Copy thereof already supplied to ld. Counsel of applicant electronically.

Record shows that vide last order dated 24.05.2021, TCR was called for today. However, TCR has not been received for today. Concerned Incharge, Bail Section is warned to be careful in future.

**Let TCR be called through robkar for next date in terms of last order dated 24.05.2021.**

It appears that notice has not yet been directed to be issued to prosecutrix in this matter as one of the offences is of rape punishable u/s 376 IPC.

**Hence, issue notice of the present bail application to the complainant/prosecutrix through IO, with direction to IO to provide link of the Court to prosecutrix for next date. IO is directed to file the service report of said notice before the Court on or before next date.**

Put up on 04.06.2021 for arguments on the bail application.

VIDYA  
PRAKASH  
(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

Digitally signed  
by VIDYA  
PRAKASH  
Date: 2021.05.28  
15:55:02 +0530

Bail Application No.1335/21  
FIR No. 176/19  
PS:Civil Lines  
U/s: 302/308/325/323/149 IPC  
State Vs. Amarpal

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
Inspector Rupesh Kumar Khatri of PS Civil Lines.  
Sh. Anil Kumar Kamboj, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

At the outset, ld. Addl. PP, on instructions of IO, has raised an objection as to the maintainability of the present bail application on the ground that applicant/accused has already been granted interim bail vide order 24.05.2021 passed by Ld. Vacation Judge, Central, Delhi. Copy of said order is also annexed with the bail reply.

In view of the aforesaid submissions made on behalf of State and copy of order dated 24.05.2021(supra), ld. LAC of applicant/ accused fairly seeks permission to withdraw the present bail application.

In view of aforesaid submissions made by ld. LAC of applicant/ accused, the present application is dismissed as withdrawn.

Copy of this order be given dasti to both the sides electronically, as per rules.

VIDYA  
PRAKASH

Digitally signed by  
VIDYA PRAKASH  
Date: 2021.05.28  
15:55:08 +0530

(Vidya Prakash)  
Vacation Judge, Special Judge – 01  
(Elect.)Central District/ THC/Delhi  
28.05.2021

Bail Application No.1337/21  
FIR No. 347/20  
PS: Sadar Bazar  
U/s: 326/341/34 IPC  
State Vs. Sofiyan

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/ASI Ashok Kumar.  
Sh. Sanju Gupta, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

At request of ld. Counsel of applicant/accused, put up on 01.06.2021 for consideration on the bail application.

VIDYA  
PRAKASH

Digitally signed by  
VIDYA PRAKASH  
Date: 2021.05.28  
15:55:17 +0530

(Vidya Prakash)  
Vacation Judge, Special Judge – 01  
(Elect.)Central District/ THC/Delhi  
28.05.2021

Bail Application No.1340/21  
FIR No. 140/21  
PS: Timarpur  
U/s:380/411/34 IPC  
State Vs. Manish

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/SI Deshraj.  
Sh. Harish Kumar, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

Part submissions made by Counsel of applicant/accused.

During the course of submissions, it has transpired that the present bail application is neither accompanied with supporting affidavit of Parokar of applicant/accused nor same is accompanied with any vakalatnama executed by Parokar of applicant/accused in favour of the aforesaid counsel. Even requisite undertaking as per SOP issued by Ld. Principal District & Sessions Judge (HQ) prescribing procedure for filing bail applications during Covid-19 period, is also not filed on record.

At this stage, counsel of applicant seeks adjournment to rectify the aforesaid defects and to file the relevant documents including requisite undertaking on record. Said request is allowed.

Put up on 03.06.2021 for arguments on the bail application.

VIDYA  
PRAKASH  
Digitally signed  
by VIDYA  
PRAKASH  
Date: 2021.05.28  
15:55:24 +0530

(Vidya Prakash)  
Vacation Judge, Special Judge – 01  
(Elect.)Central District/ THC/Delhi  
28.05.2021

Bail Application No.1341/21  
FIR No.125/21  
PS: Civil Lines  
U/s: 376/506 IPC  
State Vs. Naresh Juneja

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/WSI Gurdeep Kaur.  
Sh. Prashant Diwan, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Record shows that an application dated 27.05.2021 seeking permission to file one additional document i.e. copy of medical treatment record of applicant/accused, has been moved after the filing of bail application under consideration.

**Issue notice of said application to State. Ld. Addl. PP has accepted notice of this application on behalf of State.**

I have heard the submissions made on behalf of both the sides on the application seeking permission to file additional document on record.

After hearing the submissions made on behalf of both the sides, the said application is allowed and copy of medical document annexed therewith is taken on record.

Considering the fact that said document is quite illegible, applicant/accused is directed to submit legible copy thereof at the dedicated e-mail during the course of the day and also to provide copy thereof to IO through electronic means. On being so done, IO is directed to verify the said document from the concerned Doctor/Hospital and to submit status report on the next date. IO is also directed to make necessary enquiry in respect of document i.e. copy of cheque, appearing at page no.5 of the bail application and to file the report in that regard also, on the next date.

Contd.....2

**VIDYA  
PRAKASH**

Digitally signed by  
VIDYA PRAKASH  
Date: 2021.05.28  
15:55:31 +0530

Bail Application No.1341/21  
FIR No.125/21  
PS: Civil Lines  
U/s: 376/506 IPC  
State Vs. Naresh Juneja

-2-

Considering the fact that one of the offences involved in this case pertains to Section 376 IPC, **issue notice of the present bail application to the complainant/ prosecutrix through IO, with direction to IO to provide link of the Court to prosecutrix for next date. IO is directed to file the service report of said notice before the Court on or before next date.**

Put up on 05.06.2021 for arguments on the bail application.

**VIDYA  
PRAKASH**

Digitally signed by  
VIDYA PRAKASH  
Date: 2021.05.28  
15:55:37 +0530

(Vidya Prakash)

Vacation Judge, Special Judge – 01  
(Elect.)Central District/ THC/Delhi  
28.05.2021

Bail Application No.1342/21  
FIR No.77/21  
PS: Sadar Bazar  
U/s:302/452/34 IPC  
State Vs. Geeta

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
SI Jitender Joshi on behalf of IO.  
Complainant with Sh. Mohd. Illas, Advocate.  
LAC Sh. Sandeep Gupta, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to Id. Counsel of applicant electronically.

The applicant is seeking interim bail on the ground that her husband has suffered fracture in his spine on 28.04.2021 but no medical record is either annexed with the application or produced in support of said plea raised in the bail application.

On query, SI Jitender Joshi has pointed out that he had visited house of applicant/accused but her husband was not found present and son of applicant who met at the house at that time, could not provide the relevant details of the husband of applicant/accused. He is directed to file statement of son of applicant/accused statedly recorded by him, on record by next date.

In the meantime, counsel of applicant/accused is allowed to file copy of medical record, if any, of husband of applicant/accused and copies thereof be also supplied to IO/SHO concerned through electronic means. On being so done, IO/SHO shall get the said documents verified and detailed status report shall be filed by next date of hearing.

Put up on 04.06.2021 for arguments on the bail application.

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(Vidya Prakash)

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Vacation Judge, Special Judge – 01  
(Elect.)Central District/ THC/Delhi  
28.05.2021

FIR No.168/16  
PS:Crime Branch  
U/s:20/25 NDPS Act  
State Vs. Ara Magan

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for extension of interim bail for a further period of one month, moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.  
IO/ASI Subhash Chand, Narcotic Cell, Crime Branch.  
Sh. Ravi Kaushal, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

The applicant/accused herein was previously granted interim bail of 15 days on 13.05.2021 on the ground that his elder brother namely Ganesh had expired on 03.05.2021. Said period of interim bail is stated to be expiring on 29.05.2021.

By way of this application, the applicant is seeking extension of said interim bail for a further period of one month on the ground that he has to perform some last rituals and there is no other adult male member in the family of his deceased elder brother to perform the said rituals.

During the course of arguments, counsel of applicant/accused has failed to disclose the nature of last rituals which are still pending to be performed. However, IO has mentioned in the reply that as per enquiry made by him, one ritual called "Teej" is to be performed after one month of death of any person in their community. Copy of statement of sister of applicant, is also annexed with bail reply in this regard.

Be that as it may, IO has mentioned in his bail reply that deceased elder brother of applicant is survived by two sons aged 20 years and 18 years, who can always perform the aforesaid rituals. Said fact also shows that wrong assertion has been made in para no.4 of the bail application wherein it is claimed that there is no other adult male member in

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FIR No.168/16  
PS:Crime Branch  
U/s:20/25 NDPS Act  
State Vs. Ara Magan

-2-

the family of deceased elder brother of applicant. Hence, Court does not find any ground to allow the application under consideration. Consequently, same is hereby dismissed. The applicant is directed to surrender himself before the Jail Authority on expiry of period of interim bail.

Copy of this order be given dasti to both the sides electronically, as per rules.

VIDYA  
PRAKASH  
(Vidya Prakash)  
ASJ/Vacation Judge/Spl. Judge,  
Electricity Court-01,  
Central/THC/Delhi  
28.05.2021

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Bail Application No.2421 & 1332/21

FIR No.138/21

PS: Subzi Mandi

U/s: 307/341/34 IPC

State Vs. Roop Kamal Sonkar & Nitin Sonkar @ Kashi

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

These are two separate applications u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicants /accused persons.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
None is present on behalf IO/SHO.  
Sh. Rajender Yadav, Advocate for applicant/ accused- Roop Kamal Sonkar.  
Sh. Ashok Priyadarshni, Advocate for applicant/ accused- Nitin Sonkar @ Kashi.

Separate replies of both the bail applications filed. Copies thereof stated to be supplied to ld. Counsel of applicants electronically.

Vide this common order, both these applications are being disposed of together as they arise out of same FIR.

Arguments on both the bail applications heard. Replies perused.

After referring to the allegations appearing in the FIR, it is argued by ld. Counsel of applicant/ accused-Roop Kamal Sonkar that he is totally innocent and has been falsely implicated in this case and nothing is to be recovered either from his possession or at his instance and he is ready to join the investigation, if so required. It is further argued that apart from alleged victims, there is no other reliable witness to support the version of the complainant. It is further argued that the present applicant is got falsely implicated in this case due to personal enmity and he has nothing to do with the alleged crime and he is having clean antecedents. It is further argued that there is unexplained delay of about two days as alleged incident occurred on 01.04.2021 and FIR was lodged on 03.04.2021. It is further argued that this applicant nowhere is alleged to have used any kind of weapon during alleged incident and the only role assigned to him is that of giving fist and kick blows to the victims.

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While adopting the aforesaid arguments raised on behalf of applicant Roop Kamal Sonkar, counsel of other applicant namely Nitin Sonkar @ Kashi further argued that IO did not seize CCTV footage from CCTV camera which may be installed at or near the scene of alleged crime, with malafide intention. He further argued that complainant is having criminal back ground and he is involved in several criminal cases. He further argued that complainant is habitual drinker and is also indulging in supplying of narcotic drugs and he was under the influence of liquor as on the alleged date and time of incident and would have sustained injury due to said reason but this applicant has nothing to do with the alleged incident at all. He further argued that the story as mentioned in the FIR, is quite improbable as some quarrel was already going when the complainant namely Pawan @ Manish was passing from gali and it is quite unbelievable that the applicants would have committed the incident against him.

It is further argued on behalf of both the applicants that no useful purpose is going to be served by arresting them in prevalent pandemic situation and their arrest would expose them to risk of infection which may be there inside the jail premises and therefore, both of them deserve to be granted pre-arrest bail on such terms and conditions as may be imposed upon them by the Court.

On the other hand, Id. Addl. PP has strongly opposed both the bail applications on the ground that the allegations against the applicants/accused persons are grave and serious in nature. It is argued that these two applicants alongwith co-accused Amit Pradhan acted in furtherance of their common intention and gave serious injuries to the complainant and one more victim namely Parvez and fled away from there. It is further argued that investigation is at initial stage and custodial interrogation of both these applicants would be required in this case. Therefore, both the bail applications may be dismissed.

As per allegations of FIR, the complainant was abused by applicant-Roop Kamal Sonkar, when complainant was passing from hotel wali gali and on being objected, he alongwith applicant-Nitin Sonkar @ Kashi and co-accused Amit Pradhan gave severe injuries to him. It is alleged that applicant Roop Kamal Sonkar gave fist and kicks blows, whereas applicant Nitin Sonkar @ Kashi gave danda blows to him. Not only this, they also caused injuries to one Parvez who was trying to save complainant from the clutches of offenders.

No doubt, applicant Roop Kamal Sonkar did not use any kind of weapon but he alongwith other applicant and co-accused Amit Pradhan are alleged to have committed the alleged offences in furtherance of their

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common intention. Moreover, custodial interrogation of applicant Nitin Sonkar @ Kashi would be required in order to recover the weapon of offence i.e. Danda allegedly used by him in the commission of crime. The submissions raised on behalf of applicants regarding delay of two days in lodging the FIR and previous conduct of complainant, cannot be appreciated at this stage as same would be matter of trial and prosecution deserves to be afforded an opportunity to explain the delay through its prosecution witnesses.

After considering the overall facts and circumstances of this case, gravity of offence involved in this case and in the light of discussion made herein above, Court is of the view that it is not a fit case for grant of anticipatory bail to the applicants/accused persons. Accordingly, both the bail applications are hereby dismissed.

Copy of this order be given dasti to both the sides electronically, as per rules.

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(Vidya Prakash)

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Date: 2021.05.28  
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Vacation Judge, Special Judge – 01  
(Elect.)Central District/ THC/Delhi  
28.05.2021

Bail Application No.1339/21  
FIR No. 121/21  
PS:Civil Lines  
U/s: 307/34 IPC & 27/54/59 Arms Act  
State Vs. Dushat @ Kaku

28.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/SI Deepak Kumar.  
Sh. Naveen Gaur, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to Id. Counsel of applicant electronically.

Arguments on the bail application heard. Record perused.

After referring to the allegations appearing in the FIR, it is argued by Id. Counsel of applicant/ accused that he is totally innocent and has been falsely implicated in this case; he has nothing to do with the alleged crime and no specific role whatsoever has been attributed to him as it was co-accused Raj who had allegedly given stab injuries to the victim. It is further argued that the applicant himself surrendered before the police on 17.05.2021 and investigation qua him is almost completed and nothing incriminating has been recovered either from his possession or at his instance and no motive whatsoever is assigned to him for committing the alleged offence. It is further argued that the applicant is having clean antecedents and he is young boy aged about 20 years old and no useful would be served by keeping him behind the jail. It is therefore, urged that he may be released on bail.

On the other hand, Id. Addl. PP has strongly opposed the bail application on the ground that the allegations against the applicant/ accused are grave and serious in nature. It is argued that the present applicant had acted in furtherance of common intention with co-accused Raj who had caused as many as eight stab injuries on different part of the victim namely Ravi. It is pointed out that this applicant had accompanied co-accused Raj during the incident and he was having motorcycle on which he alongwith said co-accused had fled away after committing the crime of this case. It is further argued that investigation is still going on in this case and therefore, the bail application may be dismissed.

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Bail Application No.1339/21  
FIR No. 121/21  
PS:Civil Lines  
U/s: 307/34 IPC & 27/54/59 Arms Act  
State Vs. Dushat @ Kaku

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As per FIR, the complainant was standing Paan when applicant herein along with co-accused Raj (who is brother-in-law of complainant) came there and started quarelling with him. During the course of scuffle, co-accused took out knife on which complainant ran away from there in order to save himself but co-accused gave multiple stab injuries to him, after which this applicant facilitated said co-accused to escape from there on his motorcycle.

During the course of arguments, IO has pointed out that the victim is still admitted in the hospital. He also informed that there are as many as eight incised wounds on different parts of body of the victim. Copy of MLC of victim is also placed on record, which shows that size of wounds is also quite big. The applicant cannot disassociate himself by saying that he did not cause any injury to the victim. Had it been so, it was his duty to stop co-accused Raj from inflicting any injury to the victim, which is not the case herein. Moreover, the investigation is at initial stage and the allegations against the applicant/accused are quite serious.

After considering the overall facts and circumstances of this case including the nature of allegations, gravity of offence and the role allegedly played by the present applicant and in the light of discussion made herein above, Court is of the view that no ground is made out at this stage for grant of bail to the present applicant/ accused. Accordingly, the present bail application is hereby dismissed.

Copy of this order be given dasti to both the sides electronically, as per rules.

VIDYA  
PRAKASH  
(Vidya Prakash)  
Vacation Judge, Special Judge – 01  
(Elect.)Central District/ THC/Delhi  
28.05.2021

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